

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11928/2026

[Arising out of impugned final judgment and order dated 17-03-2026 in CRLBA No. 2694/2025 passed by the High Court of Judicature at Bombay]

KELVIN CHINDOZIE OKORO

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(IA No. 187080/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 187082/2026 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2026 This matter was called for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE SHEEL NAGU

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) : Mr. Tungesh, AoR

For Respondent(s) : Mr. Aaditya Anriuddha Pande, AoR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Sourav Singh, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

O R D E R

Heard learned counsel for the petitioner and Mr. Aaditya Aniruddha Pande, learned AoR appearing for the respondent-State of Maharashtra.

2. Having considered the matter in its entirety and going through the material on record, we are not persuaded to allow the prayer for bail of the petitioner, for the present.

3. Accordingly, the Special Leave Petition stands dismissed.

4. However, having said that, we notice the second aspect i.e., the petitioner is under custody for more than four years and out of 45 witnesses only 2 witnesses have been examined. This aspect is something which has been bothering the Court for quite some time as the State opposes the prayer for bail of the accused tooth and nail but fails to discharge its obligation by facilitating the trial without undue delay, which is found to be totally lacking.

5. Learned counsel for the State submitted that an opportunity be given to him to file a detailed counter affidavit on this aspect.

6. Accordingly, only for the purposes of considering the counter affidavit of the State of Maharashtra specifically on the point as to why such a situation is prevailing, list the matter on 24.07.2026 at the top of the board along with SLP (Crl.) No. 12056/2026.

7. In the said affidavit, the State of Maharashtra will come up with a specific policy of how it proposes to deal with these situations so that the accused is not deprived of his liberty for reasons beyond his control and only because of lapse on the part of State.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR